



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक ६२(२)]

बुधवार, डिसेंबर २०, २०२३/अग्रहायण २९, शके १९४५

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असाधारण क्रमांक ११९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Bill, 2023 (L.A. Bill No. LXII of 2023), introduced in the Maharashtra Legislative Assembly on the 20th December 2023, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. LXII OF 2023.

A BILL

further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971.

Mah. XXVIII of 1971. WHEREAS it is expedient further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Act, 2023. Short title.

Amendment
of section
3E of
Mah. XXVIII
of 1971.

2. In section 3E of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, in sub-section (1), for the words “ten years”, at both the places where they occur, the words “five years” shall be substituted.

Mah.
XXVIII
of
1971.

STATEMENT OF OBJECTS AND REASONS.

Section 3E of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 (Mah. XXVIII of 1971) provides that the tenements allotted to the persons under the Slum Rehabilitation Scheme shall not be transferred by the allottee thereof for a period of first ten years commencing from the date of allotment of the tenement and after the expiry of the said period of ten years, the allottee may, with the permission of the Slum Rehabilitation Authority, transfer such tenement in accordance with the prescribed procedure.

2. The Government has received many representations that the said period of restriction on transfer of such tenements by allottees is too long. Also the problem of illegal transfer of such tenement has also increased. Therefore, the Government considers it expedient to reduce the said period of ten years to five years. For that purpose, section 3E of the said Act is proposed to be amended, suitably.

3. The Bill is intended to achieve the above objectives.

Nagpur,

Dated the 19th December 2023.

ATUL SAVE,

Minister for Housing.